

Government has issued show-cause notices under Section 5 of the Environment (Protection) Act, 1986 to a number of defaulting units. The Central and State Pollution Control Boards and Pollution Control Committees in the Union Territories periodically monitor pollution levels and take necessary action against the defaulting industries. A number of cases against the defaulting industries are pending in the Courts including the Supreme Court.

STATEMENT

The number of large and medium-scale industries which have not installed anti-pollution devices, State-wise is given

S.No.	State/Union Territory	No. of Units
1.	Andhra Pradesh	8
2.	Arunachal Pradesh	0
3.	Assam	5
4.	Bihar	13
5.	Goa	0
6.	Gujarat	8
7.	Haryana	8
8.	Himachal Pradesh	0
9.	Jammu and Kashmir	4
10.	Karnataka	17
11.	Kerala	4
12.	Madhya Pradesh	19
13.	Maharashtra	28
14.	Manipur	0
15.	Meghalaya	1
16.	Mizoram	0
17.	Nagaland	0
18.	Orissa	10
19.	Punjab	18
20.	Rajasthan	2
21.	Sikkim	1
22.	Tamil Nadu	3
23.	Tripura	0
24.	UT - Andaman and Nicobar	0
25.	UT - Chandigarh	0
26.	UT - Daman and Diu, Dadra and Nagar Haveli	0
27.	UT - Delhi	3
28.	UT - Lakshadweep	0
29.	UT - Pondicherry	4
30.	Uttar Pradesh	30
31.	West Bengal	23
	Total	209

Feed And Fodder

*372. SHRI SARAT PATTANAYAK :
SHRI NITISH KUMAR :

Will the Minister of ANIMAL HUSBANDRY AND DAIRYING be pleased to state :

(a) whether sufficient quantity of feed and fodder is not available for the milch cattle in the country;

(b) if so, the estimated total annual requirement of feed and fodder and the quantity available thereof in the country;

(c) whether the Government have decided to set up a National Fodder Bank for adequate supply of feed and fodder and to give incentive for feed and fodder production on the surplus land in view of the rising demand for the same; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE DEPARTMENT OF ANIMAL HUSBANDRY AND DAIRYING IN THE MINISTRY OF AGRICULTURE (SHRI RAGHUVANSH PRASAD SINGH) : (a) and (b). The information regarding the availability of feed and fodder for the milch cattle only in the country is not available separately. Studies made by several agencies seem to indicate that sufficient quantity of feed and fodder is not available for the total population of livestock and poultry. As per the estimates made by the Policy Advisory Group on Integrated Grazing Policy, Ministry of Environment and Forests 1993, the estimated total annual requirement of green fodder, dry fodder (straws) and concentrates in the country during 1993 is 744.73, 583.62 and 79.40 million tonnes respectively against the annual availability of 573.50, 398.88 and 41.96 million tonnes respectively.

(c) and (d). There is no proposal of the Government to set up a National Fodder Bank. However, under the Centrally Sponsored Scheme viz. Assistance to States for Feed and Fodder Development, the State Governments are being assisted to establish fodder banks, and establishment of Silvopastoral System for increasing bio-mass production and development of Grasslands including grass reserves.

Compensation to 1984 Riots Victims

*373. SHRI MOHAN RAWALE :
SHRI VINAY KATIYAR :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Delhi High Court has issued order for awarding compensation to the next of the kin of those killed in the 1984 riots;

(b) if so, the details thereof;

(c) the number of cases settled since then; and